

COMPETITION APPELLATE TRIBUNAL

30(109)UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Ramesh Chandra

...Complainant

Vs.

Karvy Computer Shane Pvt. Ltd. & Anr.

....Respondent

Appearances : None

ORAL ORDER

29th March, 2010

None appears for the applicant. We have perused the complaint. We find no case is made out. The application is disposed of.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

30(122)UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Ravi Aggarwal

...Complainant

Vs.

General Motors(P) Ltd. & Anr.

....Respondent

Appearances : None

ORAL ORDER

29th March, 2010

None appears for the applicant. We have perused the complaint. We find no case is made out. The application is disposed of.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 89/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

Commercial Banks

....Respondent

Appearances : Shri C.Shanmugam, ADG for DG

ORAL ORDER

29th March, 2010

The representative of DG(I&R) prays for two months' time to file the PIR(Preliminary Investigation Report). The matter shall be listed on 30th July, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 146/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Sumitra Devi

...Complainant

Vs.

Ghaziabad Development Authority

....Respondent

**Appearances : Shri Rahul Jain, Advocate for complainant
Shri Roshan, Proxy Counsel for respondent**

ORAL ORDER

29th March, 2010

As a last chance, four weeks' time is granted to the respondent to file further affidavit on writ petition, if any. The matter shall be listed on 29th July, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 147/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Dr. Ravi Aggarwal

...Complainant

Vs.

HSBC Bank Ltd.

....Respondent

**Appearances : Shri Sanjay Kumar, Advocate for complainant
Shri Sanjeev Singh, Advocate for respondent**

ORAL ORDER

29th March, 2010

During the course of the hearing, a copy of the Memorandum of Understanding arrived at between the parties on 20th October, 2009 was filed. The present petition is disposed of in terms of the memorandum of understanding. If any action is to be taken in terms of the aforesaid memorandum of understanding that shall be done by the parties. The present petition stands disposed of.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 84/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

Tata Tele Services Ltd.

....Respondent

**Appearances : Shri C.Shanmugam, ADG for DG
None for respondent**

ORAL ORDER

29th March, 2010

None appears for the respondent. The information which is required to be filed in terms of the order dated 6.8.2009 have not been done. List this matter on 27th July, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

UTPE 95/2007
CA 45/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

M/s. Adidas India Marketing P.Ltd. ...Complainant

Vs.

Nike India(P) Ltd. & Ors.Respondent

Appearances :Shri Avneesh Garg, Advocate for complainant
Shri N.Ganpathy, Advocate for R-1
Ms. Seema Bengani with Shri Jeton Maital,
Advocates for respondent

ORAL ORDER

29th March, 2010

At the request of learned counsel for R-2, list the matter
on 27th July, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 93/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

M/s. ICICI Prudential Life Insurance
Co. Ltd.

....Respondent

Appearances : Shri C. Shanmugam, ADG for DG

ORAL ORDER

29th March, 2010

The admission/denial shall be completed within a period of six weeks. Let it be done by the appropriate official on 24th April, 2010. The matter shall be listed on 26th July, 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL

CA 153/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Pritesh Mehta ...Complainant

Vs.

Hutchison Essar Mobile Service Ltd.Respondent

Appearances : Representative of applicant

ORAL ORDER

29th March, 2010

An application for adjournment has been moved by the applicant. List on 28th July, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 144/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Shri Vivek Bansal

...Complainant

Vs.

M/s. Swastic Enterprises

....Respondent

Appearances : Applicant in person

ORAL ORDER

29th March, 2010

As a last chance, time is granted to the applicant to file the affidavit of evidence. If this is done, the admission/denial shall be taken place on 24th April, 2010. The matter is listed on 26th July, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 148/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

Mahinder Kumar Garg

...Complainant

Vs.

D.D.A.

....Respondent

Appearances : Applicant in person
Shri M.K. Singh, Advocate for respondent

ORAL ORDER

29th March, 2010

On the ground of non-availability of the counsel for the applicant, a prayer for adjournment is made. List this matter on 26th July, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

RTPE 46/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

ABC Bearing Ltd.

....Respondent

Appearances : Shri C.Shanmugam, ADG for DG
Shri T.Sunder Ramanathan, Advocate for
Respondent

ORAL ORDER

29th March, 2010

List this matter on 26th July, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

CA 155/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

CTA Apparaels Pvt. Ltd. ...Complainant

Vs.

Tata AIG General Insurance & Anr.Respondent

Appearances : Applicant in person
Shri S.K. Pathak, Advocate for R-2

ORAL ORDER

29th March, 2010

At the request of learned counsel for respondent, list this
matter on 31st March, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL

UTPE 92/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Smt. Pravin Tripathi
Member

IN THE MATTER OF :

DG(I&R)

...Complainant

Vs.

M/s. H.D.F.C. Bank

....Respondent

Appearances : Shri C.Shanmugam, ADG for DG
Shri Gautam Chakravarthy, Advocate for
Respondent

ORAL ORDER

29th March, 2010

As the DG's witness is present, a prayer for adjournment is made by the learned counsel for respondent on the ground that relevant documents have to be received from the respondent bank. List this matter on 27th July, 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

